

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

Subject: Modification in the Current Roster.

ORDER

No: 682

Dated: 13.12.2020

In view of the High Court Order No. 675 dated 10.12.2020, Hon'ble the Chief Justice (Acting) has been pleased to order the following modification in the current roster:

“All writ petitions relating to the matters pertaining to the Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Act, 2013; the Jammu and Kashmir Land Acquisition Act, 1934 (now repealed) and the Jammu and Kashmir Control of Building Operations Act, 1988 shall be listed before the Division Bench No. I in Jammu wing of the High Court and before the Division Bench No. IV in Srinagar wing of the High Court.”

By Order

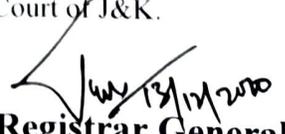

(Jawad Ahmed)
Registrar General

No: 20235-202300/GS

Dated: 13.12.2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr/Mrs Justice _____
...for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu;
4. Registrar Computers, High Court of Jammu and Kashmir, Jammu;
5. Registrar Rules, High Court of Jammu and Kashmir, Jammu;
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar;
7. Jt .Registrar Judicial, High Court of J&K, Jammu/Srinagar;
...for information.
8. CPC-eCourts, High Court of Jammu and Kashmir, for information and uploading the same on the official website of the High Court of J&K.


Registrar General